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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. 434/1999

New Delhi this the 2nd June, 2000

Hon'ble Sh. S.R. Adige, Vice Chairman (A)
Hon'ble Sh. Kuldip Singh, Member (J)

In the matter of :

Sh. R.V.S. Chopra, Assistant
S/o Sh. Jagmal Singh,
Ministry of Social Justice & Empowerment
Shastry Bhawan,
New Delhi

By: NoneApplicant

Versus

1. Union of India,
Through Secretary,
Ministry of Social Justice and Empowerment
Shastry Bhawan,
New Delhi

2. Secretary,
Ministry of Personnel,
Public Grievances & Pension
Department of Personnel & Training,
New Delhi

3. Secretary,
Ministry of Commerce,
Udyog Bhawan,
New Delhi

4. Sh. P.C. Kalia, Assistant
Combined Seniority List No.179/88
Ministry of Commerce
Udyog Bhawan,
New Delhi

....Respondents

(BY: Advocate Sh. K.C.D. Gangwani)

ORDER (Oral)

By Hon'ble Sh. S.R. Adige, VC (A)

1. We note that none has been appearing on behalf of applicant for the last 3 consecutive occasions and this is 4th occasion that none has appeared on behalf of applicant, even on the 2nd call.

2. Even on the earlier the appearance was put

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on behalf of applicant by proxy counsel.

3. Under the circumstances, the O.A. is dismissed
in default and for non prosecution.


(KULDIP SINGH)

Member (J)


(S.R. ADIGE)
Vice Chairman (A)

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